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THE HIGH COURT OF KERALA

Kochi - 682 031
Dated - 07-07 -2017

PROCEEDINGS

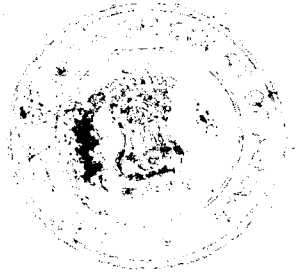
Judiciary - Commencement of Sub Court at Devikulam - posting of Sheristadar - orders issued

Read : G.O (Ms) No. 53/2016/Home dated 19.02.2016

ORDER NO. B1(A) 60793/2017(2)

As per the Government order read above, the Government have accorded sanction to establish a Sub Court at Devikulam. The High Court has decided that the court will commence functioning w.e.f 15.07.2017. In the circumstances the following orders are issued :

Smt Lilly Varghese K., Junior Superintendent, District Court, Ernakulam, is promoted to the cadre of Sheristadar Sub Court/ Senior Superintendent District Court under rule 4(a) of the Kerala Judicial Ministerial Service Rules,2006 in the scale of pay of ₹ 36,600-79,200 and posted as Sheristadar, Sub Court, Devikulam. She will assume charge as Sheristadar, Sub Court, Devikulam on 15.07.2017.



(By Order),

K. Babu

Registrar(Subordinate Judiciary)

To

- The Accountant General (A&E) Kerala, Thiruvananthapuram
- The Principal Accountant General (Audit), Kerala, Thiruvananthapuram.
- The Addl.Chief Secretary to Government, Home (C) Department, Tvpm(with C/L)
- The Director of Public Relations, Thiruvananthapuram.
- The Director and Addl. Director of Kerala Judicial Academy.
- The District Judges of Ernakulam and Thodupuzha
- The Officers and Courts concerned
- The Private Secretary to the Hon'ble the Chief Justice, High Court.
- The Private Secretary to Hon'ble Mr.Justice P.N Ravindran
- The Private Secretary to Hon'ble Mr.Justice P.D Rajan
- The Public Relations Officer, High Court.
- The Confidential Assistants to the Registrars, High Court.
- The B2(A),B3(A), B4(A), B5(A), C1, D2, E1, I1 seats, Inspection Cell, E-courts cell & Computer cell.
- The Kerala Judicial Academy, High Court, Athani , Aluva
- The Administrative Records Section, High Court (2 copies)